

ITEM NO.14

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).  
24752/2014

(Arising out of impugned final judgment and order dated 28/08/2014  
in CRLA No. 2394/1985 passed by the High Court of Judicature at  
Allahabad)

SUDHIR AND ORS

Petitioner(s)

VERSUS

STATE OF U P

Respondent(s)

CRLMP. 24752/2014(with exemption from surrendering and office  
report)

Date: 05/01/2015 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH  
[IN CHAMBER]

For Petitioner(s)

Mr. Ajay Veer Singh, Adv.  
Mr. Rakesh Kr. Khare, Adv.  
Mr. U.R. Bokadia, Adv.  
Ms. Divya Garg, Adv.  
Mr. R.K. Verma, Adv.  
Mr. Mohd. Irshad Hanif, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Criminal Miscellaneous Petition for exemption from  
surrendering is rejected. However, the petitioners are granted six  
weeks' time to surrender.

In case the petitioners surrender within six weeks from today  
and submit proof in this regard in the Registry within the  
aforesaid time, the matter shall be posted for consideration  
before the Court within one week therefrom.

(VISHAL ANAND)  
COURT MASTER

(PARDEEP KUMAR)  
A.R-CUM-P.S.